

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE
EAST DISTRICT, KARKARDOOMA COURTS, DELHI
LINK ROSTER**



The arrangement of Link Magistrates of East District, Karkardooma Courts, is as follows with immediate effect till further orders:-

S. No.	Name of MMs	Court No.		Name of MMs	Ld.	Court No.
1	Sh. Balwinder Singh, Ld. MM-01	18	<-->	Sh. Tushar Gupta, MM (138 NI Act)	Ld.	20
2	Ms. Jitendra Pratap Singh, Ld. MM-02	15	<-->	Sh. Gaurav Gupta, MM-04	Ld.	32
3	Ms. Harshita Vatsayan, Ld. MM (MC-01)	14	<-->	Ms. Preeti Agarwala, MM-03	Ld.	16
4	Ms. Ritu Singh, Ld. MM (MC-02)	24	<-->	Ms. Aakansha Vyas, Ld. MM-05		03

It is also ordered that Sh. Tushar Gupta, Ld. MM (138 NI Act) will also be the Link MM of Sh. Sujit Saurabh, Ld. MM (MCD), KKD, Delhi, and in absence of Sh. Tushar Gupta, Ld. MM, KKD, the Ld. Duty MM shall be the Link of Sh. Sujit Saurabh, Ld. MM.

NOTE:

- In the absence or non-availability or being on leave or otherwise busy with the administrative work, the judicial work of the court of the **Undersigned**, shall be looked after as follows:-

S. No.	Days of the Month	Judicial Officers
1	1 st to 10 th	Sh. Jitendra Pratap Singh, Ld. MM
2	11 th to 20 th	Sh. Tushar Gupta, Ld. MM
3	21 st to 31 st	Ms. Harshita Vatsayan, Ld. MM.

In case of absence due to leave or otherwise of Ld. Link MM the next following Ld. MM shall look after the judicial work of the undersigned and in case of absence of all of above-mentioned Link MMs, the judicial work of the undersigned shall be looked after by the Duty MM of that day.

- In absence of the undersigned the Administrative Work will be dealt by Ld. ACMM and in absence of Ld. ACMM, by Sh. Jitendra Pratap Singh, Ld. MM and in the absence of all of above-mentioned by the Duty MM of that day.
- In the absence or non-availability or being on leave or otherwise busy with the administrative work the judicial work of the court of **Ld. ACMM**, shall be looked after as follows:-

S. No.	Days of the Month	Judicial Officers
1	1 st to 10 th	Ms. Preeti Agarwala, Ld. MM
2	11 th to 20 th	Ms. Ritu Singh, Ld. MM
3	21 st to 31 st	Sh. Gaurav Gupta, Ld. MM

In case of absence due to leave or otherwise of Ld. Link MM the next following Ld. MM shall look after the judicial work of Ld. ACMM and in case of absence of all of above-mentioned Link MMs the judicial work of the Ld. ACMM shall be looked after by the Duty MM of that day.

4. Whenever any Ld. MM is on leave or busy in remand proceedings in hospital etc. or is not available due to any reason, his/her work shall be looked after by Ld. Link Magistrates shown against his/her name in the opposite column. In case, both the said Ld. MMs are on leave or not available, the Ld. MM whose name is mentioned immediately below the name of Ld. MM concerned, shall work as next Link MM and shall look after the work of the court of Ld. MM whose name finds mentioned above his name. In case even the next Link MM mentioned immediately below the name of the concerned MM is on leave or not available otherwise, Ld. MM whose name finds mentioned immediately below thereafter shall work as the next Link MM for such period and so on & so forth. The two Ld. MMs mentioned in first horizontal line shall be deemed to be Ld. MMs placed immediately below the two MMs mentioned in the last horizontal line in the roster for above purposes.

In case more than three Ld. MMs are on leave and the work of more than two courts is required to be done by any Ld. MM, then it should be brought to the notice of the undersigned immediately who shall assign the work to any other Ld. MM to pass appropriate orders.

5. All the applications for TIP of accused persons or conducting inquest proceeding pertaining to East District shall be put up before the undersigned by the IOs directly and the formal marking of the same shall be done by the undersigned.

All the applications seeking TIP of case property shall be marked by Ld. MM having jurisdiction to his/her Link MM.

Upon the application being made over by name, Ld. MM in question shall ordinarily be himself responsible for disposal of the application, except for special reasons, which may be recorded, in which event the application shall be directed to be put up for necessary directions before the undersigned.

6. The Link MM besides fixing dates will also do other miscellaneous work including recording of evidence of the court on leave, except passing final judgments, depending purely on the availability of time and volume of work fixed in their courts.

The Link MM shall first come to the court of Ld. MM on leave, personally deal with the matter listed, dispose of misc. applications and then start the work of his/her own court.

In order to avoid delay in regulating the court work, the Ld. ACMM/MMs shall issue instructions making it the responsibility of their respective reader / ahlmads / stenos (in that order) to intimate in writing to the office of undersigned by 10.00 AM positively, on the date

when presiding officer happens to be on leave or absent.

In any case, the Link Magistrate shall commence work in the concerned court when presiding officer is on leave by 10.30 AM, in case where a particular judicial officer is expected to work as Link Magistrate in more than one court on a given day, he shall suitably instruct the reader of such other court to inform the litigants and members of the bar about the time when the Link Magistrate would be coming to such other court. (refer circular No. 5958-6040/CMM dated 19.7.1999).

7. Application for Statement U/s 164 Cr.P.C. shall be made over by Ld. MMs having jurisdiction over the area to which it pertains to his/her Link Magistrate as per link roster by name.

If the 1st link MM is on leave or absent on account of having gone for some official duty, such application shall be made by the area MM to the next link MM as per link roster by name.

If the area MM is on leave or absent for above said reasons, his/her link MM or in case of absence even of later, his/her next MM shall deal with the application in the same manner deeming it to have been made over to him formally in terms of direction. For removal of doubts, it is clarified that in such situations, formal making over shall not be necessary nor awaited by the link MM (as the case may be) who shall proceed to record the statement under section 164 Cr.P.C.

Upon the application being made over by name in terms of above direction or receipt of such application by the link MM or next link MM (as the case may be) in situations mentioned in direction above, Ld. MM in question shall ordinarily be herself/himself responsible for disposal of the application, except for special reasons, which may be recorded, in which event the application shall be directed to be put up for necessary directions before the undersigned.

All MM's are directed to dispose of the application u/s 164 Cr.P.C. assigned to them preferably on the same date or for the special reasons to be recorded, on the earliest subsequent date.

The link MM of Juvenile Justice Board for the purpose of recording TIP of juveniles, TIP of case properties and recording of statement u/s 164 Cr.P.C. of JJB, pertaining to East District, shall be Sh. Rakesh Kumar Singh, Ld. MM.

Application for statement u/s 164 Cr.P.C. of any child/victim less than 18 year pertaining to POCSO Act will be marked by the undersigned. The concerned MM while recording statements u/s 164 Cr.P.C. shall keep in mind the provisions of Section 25 & 26 of the Protection of Children from Sexual Offences Act, 2012 which broadly provides accompanying of Parents/representative, confidentiality, taking assistance of translator/interpreter if required & in case of mentally or physically challenged persons audio-video recording, subject to availability of such means.

8. TIP will be conducted as mentioned in the Circular No. 2512/41028-41118/CMM/Delhi dated 04.06.2003 & 4740-80 /CMM/2003/Delhi dated 09/07/2003.

Whenever a Magistrate is Duty MM on any working day, he/she is exempted from entertaining applications of other courts for TIP proceedings and recording of statement u/s



164 Cr. P. C. and to work as Link MM on that day. But it is clarified that any pre-fixed applications will be decided by him/her only and the undersigned can also mark such applications or work of Link MM in the event of extreme exigency.

9. In exercise of the power u/s 15 (2) r/w sec. 410 Cr.P.C. and in order to ensure equal distribution of work, it is hereby directed that all the misc. applications e.g. Bail, release of vehicles or other articles, cancellation of such orders, cancellation of process i.e., BW, NBW, u/s 82 & 83 Cr.P.C., application for J/C or P.C., change of surety and cancellation of surety bond, Specimen signature/Handwriting, pertaining to Police Station Kalyan Puri shall be disposed by Sh. Tushar Gupta, Ld. MM (138 NI Act) with immediate effect until further orders. For the said purpose, no specific marking of undersigned will be necessary. If Sh. Tushar Gupta, Ld. MM is absent or on leave, then the undersigned will decide such applications as usual. After needful is done, application along with court proceedings be sent back to the court of undersigned.

(SHIVALI SHARMA)
Chief Metropolitan Magistrate (East)
Karkardooma Courts, Delhi

No. 837/CMM/EAST/KKD/Delhi

Date: 08.08.2019

Copy for information to:-

- 1 Ld. Registrar General, High Court of Delhi through Ld. District & Sessions Judge, Delhi.
- 2 Ld. District & Sessions Judge (Headquarter)/West, Tis Hazari Court, Delhi.
- 3 Ld. District & Sessions Judge East/SHD/North-East, Karkardooma Courts, Delhi
- 4 Ld. District & Sessions Judge PHC/North, North-West Rohini / Dwarka / South, South-East Saket, Delhi.
- 5 All Ld. CMMs Central/West THC, South-West Dwarka, North/North-West Rohini, New Delhi Patiala House, East/SHD KKD, South/South-East Saket, Delhi.
- 6 Ld. Secretary DLSA East, Karkardooma Courts, Delhi.
- 7 Ld. Metropolitan Magistrates East, Karkardooma Courts, Delhi.
- 8 The DCP East through Chowki Incharge, Karkardooma Courts, Delhi.
- 9 The Incharge, District Courts Web-Site Committee, Tis Hazari Courts, Delhi.
- 10 The Incharge Computer Branch/Web-site Committee, Karkardooma Courts, Delhi.
- 11 Administrative Officer (Judicial) Admin. and Care Taking Branch East, KKD Courts, Delhi.
- 12 Incharge Pool Car, Karkardooma Courts, Delhi
- 13 Incharge Cash Branch, Karkardooma Courts, Delhi.
- 14 Director of prosecution, Delhi thr. Prosecution Branch, KKD Courts, Delhi.
- 15 Chief Public Prosecutor East, Karkardooma Courts, Delhi.
- 16 Secretary Shahdara Bar Association, Karkardooma Courts, Delhi.
- 17 Superintendent Central Jail, Delhi.
- 18 Lock Up Incharge, Karkardooma Courts, Delhi.
- 19 Information Center, Karkardooma Courts, Delhi.
- 20 Video Conference Room, Karkardooma Courts, Delhi.
- 21 The Notice Board, Karkardooma Court Complex, Delhi.
- 22 Office Order File.
- 23 For Uploading on Layers

(SHIVALI SHARMA)
Chief Metropolitan Magistrate (East)
Karkardooma Courts, Delhi